

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18-03-2021 AT 10.30 A.M THROUGH
VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/105(CHE)/2021
IN
PETITION NUMBER : IBA/307/2019
NAME OF THE PETITIONER : Rare Asset Reconstruction Ltd
NAME OF THE RESPONDENTS : Subrata Maity & 7 Others
UNDER SECTION : Rule 11 of NCLT Rules, 2016 & Sec 60 (5) of IBC, 2016

ORDER

Ld. Counsel Mr. Venkatavardhan for the Applicant and Learned RP/Respondent Mr. V. Venkata Sivakumar are present.

As per the order of this Adjudicating Authority, the Applicant had submitted the Resolution Plan for consideration by the RP. The RP says that the Resolution Plan is under consideration and whatever documents required to be placed before the RP has been complied by the Applicant. If the Resolution Plan is as per the Rules and Regulations of IBBI, the RP shall take it forward to next logical step.

List this matter on **21.04.2021** for further hearing.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)

vs